

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 634 of 2020

IN THE MATTER OF:

RNY Healthcare Services Pvt. Ltd.

...Appellant

Versus

Bourn Hall International India Pvt. Ltd. & Anr.

...Respondents

Present:-

For Appellant: Mr. Rakesh Kumar, Mr. Parmandand Yadav and Ms. Preeti Kashyap, Advocates.

For Respondent: Mr. Gautam Singh, Advocate for R- 1 & 2.

ORDER
(Virtual Mode)

23.11.2020 After hearing learned counsel for both sides for some time, it appears to us necessary that Mr. Gautam Chhabra who filed Affidavit (Page 94-B) in support of the Application under Section 10 of the IBC needs to be heard with regard to the dispute being raised by the Appellant.

The Appellant is permitted to add Mr. Gautam Chhabra S/o Sh. Ashok Chhabra as Respondent No. 3. The amendment to be carried out within three days. Amended Appeal Memo may be filed.

After the amendment is made issue notice to said Respondent No. 3. Appellant to file requisites along with process fees in 3 days. The Appellant to serve copy of the Appeal on the said added Respondent No. 3. Service by E-mail also may be done. The added Respondent No. 3 will file Reply within two weeks of receipt of notice.

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List the Appeal 'For Admission (After Notice)' hearing on **22nd December, 2020.**

In the meanwhile, 'Corporate Insolvency Resolution Process' may continue.

[Justice A.I.S. Cheema]
Member (Judicial)

[V.P. Singh]
Member (Technical)

R N/nn/